

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH AT NEW DELHI  
ORIGINAL APPLICATION No: 88 of 2025**

**In the matter of:**

DEVIDAS KHATRI

...APPLICANT

VERSUS

UNION OF INDIA AND OTHERS

...RESPONDENTS

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**RESPONDENT NOS.9 AND 11 THROUGH: -**

  
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 D/846/2024

Chamber No.504, Block-D, Administrative Building Complex,  
 Supreme Court of India, New Delhi -110 001

PLACE: NEW DELHI

DATED: 22.05.2025

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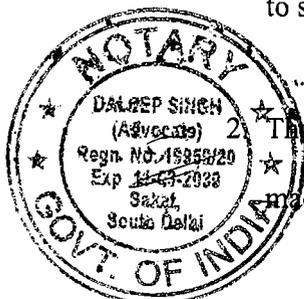
UNION OF INDIA AND OTHERS

...RESPONDENTS

**REPLY AFFIDAVIT ON BEHALF OF RESPONDENT NOS. 9 AND  
11 THROUGH ITS AUTHORIZED SIGNATORY**

I, Binay Kumar Singh, S/o Yogendra Singh, Age about 52 Years,  
R/o Sai Chhaya Homes, D-20, Flat No.104, Kaushambi, Angel Mega  
Mall, Kaushambi, I.E. Sahibabad, Ghaziabad, Uttar Pradesh - 201010  
do hereby solemnly affirm and say as under: -

1. That I am the Director of the Answering Respondent Nos.9 and  
11 - M/s B.R.P. Infotech Private Limited (CIN:  
U72900DL2012PTC235757) having its registered address at Plot  
No. 535, Basement, F.I.E. Patparganj, East Delhi, New Delhi -  
110092 and I am authorized by the Answering Respondent(s) to  
swear this Affidavit on their behalf. Further I also state that I am  
well conversant with the facts of the matter and hence competent  
to swear this Affidavit on behalf of the Answering Respondent(s).



2. That the Answering Respondent(s) deny each and every averment  
made in the Original Application filed before this Hon'ble

Tribunal as false and incorrect except those that are specifically admitted hereinunder.

3. That it is pertinent to note that Original Applicant has not come before this Hon'ble Tribunal with clean hands and the same is only an abuse of process of law and the Original Application must be dismissed *in limine* without delving into the merits of the case. In catena of judgments, the Courts have consistently held that the clean hands doctrine is applicable in various contexts, including environmental law, contract disputes, and administrative actions. In the case of *Ramjas Foundation and another vs. Union of India and others*, (2010) 14 SCC 38, the Hon'ble Apex Court has univocally held that,

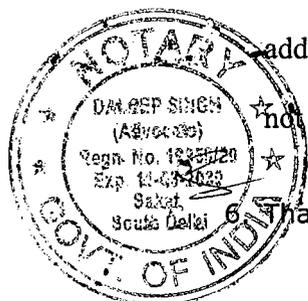
*"21. The principle that a person who does not come to the court with clean hands is not entitled to be heard on the merits of his grievance and, in any case, such person is not entitled to any relief is applicable not only to the petitions filed under Articles 32, 226 and 136 of the Constitution but also to the cases instituted in others courts and judicial forums. The object underlying the principle is that every court is not only entitled but is duty bound to protect itself from unscrupulous litigants who do not have any respect for truth and who try to pollute the stream of justice by resorting to falsehood or by making misstatement or by suppressing facts which have a bearing on adjudication of the issue(s) arising in the case."*



Similarly, in the present matter, the Original Application has been filed with frivolous and vexatious motives of harassing the Answering Respondent(s) in a case which revolves arounds the question policy decision and law implementation. Had the Original Applicant approached this Hon'ble Tribunal with clean hands, only the state would have been a party. Alternatively, along with the state all the registered as well unregistered recyclers would have been the parties to the matter. The act of picking and choosing the Answering Respondent(s) as a party, that too, twice, camouflaged with a few other recyclers, confirms that the Original Applicant has not approached this Hon'ble Tribunal with clean hands.

#### PRELIMINARY SUBMISSIONS

4. That the present Original Application has been filed with misjoinder of parties, the Answering Respondent(s) being wrongly added in the array of parties. It is pertinent to note that the Respondent Nos.9 and 11 are not different entities but one and same being B.R.P. Infotech Private Limited which is a private limited company registered under The Companies Act.
5. That in the present Original Application, the Applicant has erroneously made the same Answering Respondent(s), a party at two places i.e., as Respondent No.9 with "F-381" address and Respondent No.11 with "F-394" address which is not permissible in law and a case of misjoinder of parties.



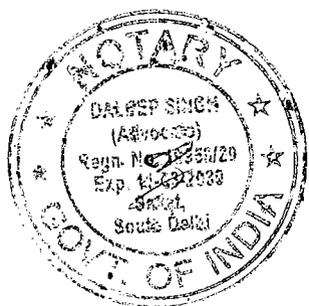
That the Order I Rule 10 (2) of the Code of Civil Procedure

explicitly provides that the Court may at any stage of the proceedings *strike out* the name of any person / party either upon or without the application of either party, and on such terms as may appear to the Court to be just, and accordingly order that the name of the party in question is improperly joined, thus struck off. It is submitted that in view of the fact that the same Answering Respondent has been added as two distinguished Respondents in present Original Application i.e., as Respondent No.9 and Respondent No.11, the name of the Answering Respondent must be struck off from either of the places. The relevant portion of Order I Rule 10 (2) is provided below:

*“(2) Court may strike out or add parties.—*

*The Court may at any stage of the proceedings, either upon or without the application of either party, and on such terms as may appear to the Court to be just, order that the name of any party improperly joined, whether as plaintiff or defendant, be struck out.....”*

7. That the present matter has been filed by the Applicant seeking a direction for not registering any e-waste recycling facility without physical verification of pollution control measures and other requirements; for the immediate cancellation of such earlier registered facilities which are operating in violation of the environment; and imposing penalty against them in the form of



environment compensation which may be utilized for the restoration of the area. In the nutshell, the matter revolves around two aspects: Policy decision and Law Implementation.

8. That the Hon'ble Supreme Court of India in the matter of *Ashwini Kumar Upadhyay v. Union of India*, (2023) 14 SCC 611 held that,

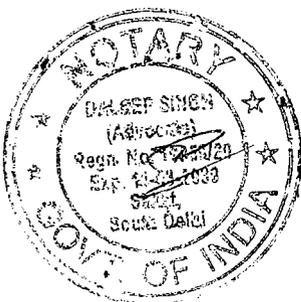
*"10. This Court has generally stayed its hand when confronted with issues relating to policy or fiscal matters concerning the State, as the same falls outside the ambit of the Court's jurisdiction....."*

Similarly, this Hon'ble Tribunal should also stay its hand having confronted with the issues relating to policy with respect to the procedural aspects of Registration.

**9. BRIEF FACTS:**

9.1. That the Answering Respondent was registered as a Private Limited Company under the Companies Act. That the Answering Respondent has been operating its business after obtaining the authorizations, approvals and consent from the State Pollution Control Board from time to time.

9.2 That it is pertinent to note that Answering Respondent was issued "Consent to Establish (CTE) under the provisions of Water (Prevention and control of pollution) Act, 1974 as amended and Air (Prevention and control of Pollution) Act, 1981" on 23.06.2017 for Collection, Dismantling, Segregation and Recycling of E-Waste to the capacity of 9000 Metric

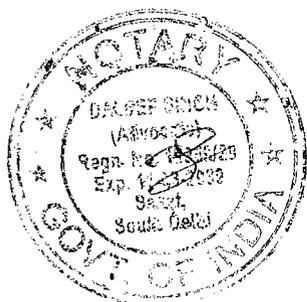


Tonnes per year by Uttar Pradesh Pollution Control Board, Lucknow. A true and correct copy of the Consent to Establish (CTE) dated 23.06.2017 is annexed hereto and marked as **Annexure R-1 (Pg.17)**

9.3. That it is pertinent to note that the Answering Respondent(s) was also provided with an Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 by the Uttar Pradesh Pollution Control Board, Lucknow on 11.09.2020 for the period 11.09.2020 to 10.09.2025. A true and correct copy of the Authorisation dated 11.09.2020 is annexed hereto and marked as **Annexure R-2 (Pg.18 to 20)**

9.4 That, similarly, the Answering Respondent(s) was provided with an Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 by the Uttar Pradesh Pollution Control Board, Lucknow on 24.04.2023 for the period 24.04.2023 to 23.04.2028. A true and correct copy of the Authorisation dated 24.04.2023 is annexed hereto and marked as **Annexure R-3 (Pg.21 to 24)**

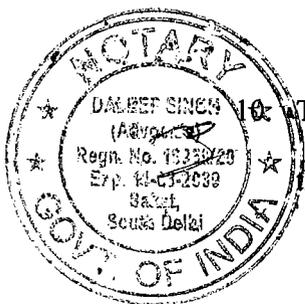
9.5 That, further, the Answering Respondent(s) was issued the 'Consolidated Consent to Operate and Authorisation (CCA)' Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981 on 11.12.2023 for the period 01.01.2024 to 31.12.2028 for Recycling and Dismantling of E-Waste to the capacity of 500 Metric Tonnes per year by Uttar Pradesh Pollution Control Board, Lucknow. A



true and correct copy of the Consolidated Consent to Operate and Authorisation (CCA) dated 11.12.2023 is annexed hereto and marked as **Annexure R-4 (Pg.25 to 30)**

9.6 That, asides, the Answering Respondent(s) was issued "Consent to Establish (CTE) for New Unit / Expansion / Diversification under the provisions of Water (Prevention and control of pollution) Act, 1974 as amended and Air (Prevention and control of Pollution) Act, 1981 as amended" on 20.12.2023 for the Period 11.12.2023 to 10.12.2028 by Uttar Pradesh Pollution Control Board, Lucknow. A true and correct copy of the Consent to Establish (CTE) dated 20.12.2023 is annexed hereto and marked as **Annexure R-5 (Pg.31 to 34)**

9.7 That, moreover, the Answering Respondent(s) was issued the 'Consolidated Consent to Operate and Authorisation (CCA)' Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981 recently on 25.09.2024 for the period 01.01.2025 to 31.12.2029 for Recycling and Dismantling of E-Waste to the capacity of 9000 Metric Tonnes per year by Uttar Pradesh Pollution Control Board, Lucknow. A true and correct copy of the Consolidated Consent to Operate and Authorisation (CCA) dated 25.09.2024 is annexed hereto and marked as **Annexure R-6 (Pg.35 to 40).**



10. That it is worth noting that the Original Applicant himself has annexed the copy of E-Waste (Management) Rules, 2022 which came into

effect on 01.04.2023 in supersession of E-Waste (Management) Rules, 2016 (Annexure-A/1) but has failed to understand its meaning. The mentioned Rules provide for the comprehensive guidelines of not only classification and procedural aspects of registration but also for the complete management of E-Waste in line with the statutory mandates enshrined under the Environment (Protection) Act, 1986 r/w the Environment (Protection) Rules, 1986. Similarly, SOP's (Standard Operating Procedures) for E-Waste Recycler has been issued by the Central Pollution Control Board in July 2023 under the aforesaid E-Waste (Management) Rules, 2022 with respect to the 'Information Required for Registration of E-Waste Recycler on the Portal' which has also been annexed by the Original Applicant himself as (Annexure-A/2).

11. Both, the aforesaid Rules and the subsequent SOP provide for the Verification and Audit by the Central Pollution Control Board by itself or through the State Pollution Control Board or through the designated agency. That Rule 24 of the E-Waste (Management) Rules, 2022 clearly provides that,

*“24. Verification and Audit - The Central Pollution Control Board by itself or through a designated agency shall verify compliance of these rules by producers, manufacturer, refurbisher, dismantlers, and recyclers through random inspection and periodic audit, as deemed appropriate so*



*as to take action against violations of the provisions of these rules as per rule 22”*

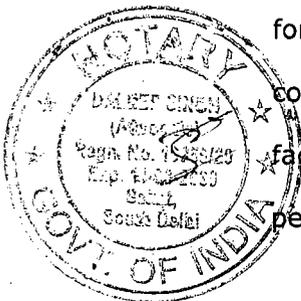
Similarly, the Rule 9 of SOPs for E-Waste Recycler provides that,

**“9.0 Verification and Audit**

*The Central Pollution Control Board by itself or through SPCBs or through a designated agency shall verify compliance of, manufacturer through inspection and periodic audit, as deemed appropriate and the actions against violations shall be in accordance with the rule 24 of the E-Waste (Management) Rules, 2022.”*

12. It is pertinent to note that such random inspections and periodic audits, as stipulated hereinabove, have also taken place at the business premises of the Answering Respondent(s) and the Answering Respondent(s) fared well in all such inspections and audits which is reflected through the business continuity of Answering Respondent(s) and the renewal of the permits, consents and licenses issued to the Answering Respondent(s). Even the GST e-way bills are taken into account for the purposes of such audits.

13. That the Answering Respondent(s) has been granted all the necessary permissions, authorizations, consents and approvals for running the recycling facilities at its business premises as contemplated under the law and taking into account, all the factors that are required to be considered before those permissions are granted. It is pertinent to note that the



Answering Respondent(s) is a law-abiding corporate body carrying out its business without damaging the environment and following all the prescribed norms. It is worth noting that, till date, the Answering Respondent(s) has not violated any form of law. Consequently, so far, no form of penal action has ever been initiated against the Answering Respondent(s) either by the Central Pollution Control Board or State Pollution Control Board.

14. That the Central Pollution Control Board has already filed a report in compliance of order dated 02.09.2024 in EA No. 04/2024 in O.A No. 512/2018 before this Hon'ble Tribunal and submitted that,

**"3.0 Actions taken by CPCB**

1. XXXXXXXX

i. XXXXXXXX

ii. *Directions issued under section 5 of the Environment (P) Act, 1986 on 30th January 2024 to all SPCBs/PCCs for carrying out drives for identifying informal/illegal e-waste recyclers/refurbishers including clusters/areas where such illegal recyclers/refurbishers are operating and to close such informal recycling/refurbishing units immediately and for transformation of such informal/illegal recyclers/refurbishers into formal recyclers/refurbishers and to bring them under consent mechanism by way of providing necessary technical support, hand holding, integrating with schemes in the SPCBs/PCCs etc."*



In the present case the Answering Respondent(s) has been carrying out its business with all the requisite permissions and in accordance with the law as a formal recycler. The intention of the law itself is to handhold the and train the recyclers in a transformative manner rather than handling the situation in the manner 'License Raj' regime.

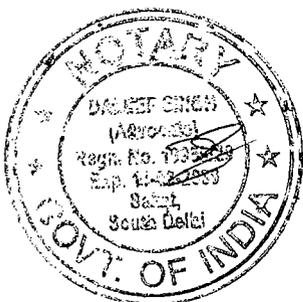
15. That in view of already an existing proceeding going on in EA No. 04/2024 in O.A No. 512/2018 with exactly the same issues and questions of law involved, the present proceeding appears to be gross wastage of judicial time and money; therefore, liable to be dismissed at the outset.
16. It is pertinent to note that the List of Documents required to be uploaded for the Registration as per the aforementioned SOP's (Standard Operating Procedures) for E-Waste Recycler issued by the Central Pollution Control Board under the E-Waste (Management) Rules, 2022 with respect to the 'Information Required for Registration of E-Waste Recycler' goes to confirm the contentions of the Answering Respondent(s) which are as follows:

***"3.0 Digital Checklist for evaluation of application for recyclers***

***XXXXXXXXXX***

***3. List of the Documents to be uploaded***

- i. Copy of CTE and CTO*
- ii. Copy of Authorization*
- iii. Geo coordinates*
- iv. PAN*
- v. GST*
- vi. Aadhar*



*vi. Video of the recycling facility"*

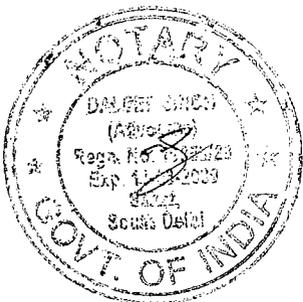
It is pertinent to note that CTE (Consent to Establish), (Consent to Operation) and the Authorization are issued by the State Pollution Control Board only after due physical verification and checks. Apart from those requirements, even the video of the recycling facility is uploaded as provided hereinabove. Therefore, all the requirement are already met with. It is submitted that the objective of the registration at the portal is to ensure that all the requisite approvals and consents are acquired by the recyclers in the process of registration on the portal as envisaged under the provisions of Section 5 of the Environment Protection Act, 1986 which is transformative in nature not the otherwise.

- 17. The mentioned procedure of e-registration has been armored with the provisions of Rule 4 (5) and Rule 22 of E-Waste (Management) Rules, 2022 which provides for the penal action for the violators including revocation of their registration. The Rule 4 (5) of E-Waste (Management) Rules, 2022 is provided as under:

**"4. Registration**

(1) XXXXXX

.....  
*(5) Where any registered entity furnishes false information or willfully conceals information for getting registration or return or report or information required to be provided or furnished under these rules or in case of any irregularity, the registration of such entity may be revoked*



*by the Central Pollution Control Board for a period up to three-years after giving an opportunity to be heard and in addition, environmental compensation charges may also be levied as per rule 22 in such cases”*

Similarly, The Rule 22 (5) of E-Waste (Management) Rules, 2022 states that:

**“22. Environmental Compensation –**  
(1) XXXXXX

.....  
(5) *False information resulting in over generation of extended producer responsibility certificates by recycler shall result in revocation of registration and imposition of environmental compensation which shall not be returnable and repeat offence, violation of these rules for three times or more shall also result in permanent revocation of registration over and above the environmental compensation charges.”*

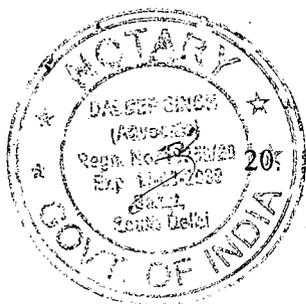
Mere registration at the portal, that too after requisite authorizations, permissions and consents from the State Pollution Control Board does not provide a free hand to the recyclers. But, are continuously monitored under various provisions of the E-Waste (Management) Rules, 2022 and other applicable laws including the Environment Protection Act, 1986 r/w its Rules. Therefore, the averments of the Original Applicant are farfetched and misleading and the present matter has been filed with vexatious motives targeting the Answering Respondent(s).



18. That it is further submitted that the "Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016" provides for the "Specific Conditions of Authorization". The para 4 of the aforesaid condition states that,

*"4- It is brought to your notice that as per the order dated 14.11.2003 passed by the Hon'ble Supreme Court in W.P. (c) 657 of 1995, no industry covered under Hazardous Waste (Management and Handling) Rules, 1989 (as amended) shall be allowed to operate without valid authorisation. It is also provided in the same order that industries which are not complying with the conditions shall not be allowed to operate. Hence in case you fail to apply for authorisation before its expiry or fails to comply with conditions of the earlier authorisation issued to you, closure order shall be issued against your industry without any further notice."*

19. Further, under the provisions of Section 18 (1) (b) of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act 1981, the State Pollution Control Board as well as the Central Pollution Control Board carry out inspections of business units of the Answering Respondent(s) with respect to its E-Waste recycling activities and in view of the total compliance of prevalent laws on the part of the Answering Respondent(s), no penal action has ever been taken so far.

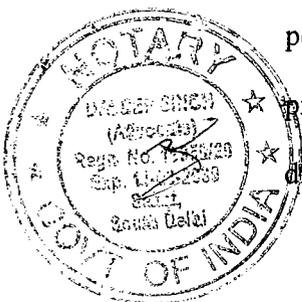


20. The Answering Respondent(s) even complied with EPR Portal requirements which includes fulfilling the EPR Targets (Recycling

Targets) by purchasing online EPR certificates in terms of end products of recycling only from registered recyclers through the EPR Portal. It is noteworthy that the mentioned portal has a dashboard wherein information related to number of registered entities, EPR obligations of producers and recyclers, quantity of available EPR certificates, quantity of EPR certificates transferred are available for the general public.

21. Further, it is relevant to mention that to establish and run an industrial unit, the concerned unit has to comply with the directions of CAQM (Commissioner for Air Quality Management) from time to time. On a periodical and surprise visit by the CAQM, if any unit is found to be violating any of the norms, the CAQM has the authority and powers to pass an order effecting the closure of such a unit. Even during such inspections, the Answering Respondent has been found to be compliant.

22. Therefore, it evident that running a recycling industry is not an easy task and nobody can escape the regulatory norms without being put to the strict rigors of law. Mere registration on the portal does not provide a blanket approval providing a freeway to violate laws. In fact, in the process of getting registered over the E-waste registration portal, the entities handling the E-Waste get acquainted with the requirements as per the law which is the real objective of the said portal. Therefore, the present Original Application is devoid of any merit and liable to be dismissed *in limine* with exemplary cost.



23. That for the reasons mentioned hereinabove, may this Hon'ble Tribunal be gracious to pass a suitable Order dismissing the present Original Application with exemplary cost. Alternatively, may this Hon'ble Tribunal strike off name the Answering Respondent(s) from the array of parties, the presence of Answering Respondent(s) in the present matter being misjoinder of parties.

For BRP Infotech Pvt. Ltd.

*[Signature]*  
DEPONENT Director

**VERIFICATION**

Verified at New Delhi on this 22 MAY 2025 day of May, 2025 that the contents of the aforesaid affidavit in paras 1 to 23 are true and correct to the best of my knowledge and belief and nothing material has been concealed therefrom.

I Identify The Deponent Who Has Signed/Put T.I. In my Presence

For BRP Infotech Pvt. Ltd.

*[Signature]*  
DEPONENT Director

ATTESTED

DALEEP SINGH ADVOCATE  
NOTARY DELHI-R-19959  
GOVERNMENT OF INDIA  
SUPREME COURT OF INDIA  
COMPOUND NEW DELHI  
REGISTER Pg./Sl. No. 1031/5

ATTESTED

NOTARY PUBLIC



22 MAY 2025



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड  
टी सी 12 वी, विभूति खण्ड,  
गोमती नगर लखनऊ

संदर्भ संख्या H/4833 टी-1/एनओसीओ-1138/2017

पंजीकृत

दिनांक 23/11/17

सेवा में,

श्री 00आर0पी0 इकोटेक प्रा0 लि0,  
द्वारा श्री विनय कुमार सिंह  
प्लॉट सं0 एफ-394, औद्योगिक क्षेत्र,  
मंसूरी-गुलावटी रोड,  
जनपद-हापुड ।

विषय: पर्यावरणीय प्रदूषण की दृष्टि उद्योग की स्थापना हेतु अनापत्ति प्रमाण पत्र निर्गमन।

महोदय,

कृपया उपरोक्त विषयक अपने आवेदन पत्र का संदर्भ लें। आपके आवेदन पर विचार किया गया तथा कृपया अवगत हों कि उद्योग को पर्यावरणीय प्रदूषण के दृष्टिकोण से निम्नलिखित दिशित शर्तों एवं सान्धान्य शर्तों (संलग्न) के समुचित अनुपालन के साथ जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 के अंतर्गत स्थापनाार्थ सहमति शर्तों स्वीकृत की जाती है।

1. अनापत्ति प्रमाण पत्र निम्नलिखित बिशित शर्तों के लिये ही निर्गत किया जा रहा है:-

(क) स्थल:- श्री 00आर0पी0 इकोटेक प्रा0 लि0, प्लॉट सं0 एफ-394, मंसूरी-गुलावटी रोड, औद्योगिक क्षेत्र, हापुड ।

(ख) उत्पादन - जलेशन, डिस्टिलिंग, रीफ्रीजेशन एण्ड रिक्वाइजिटिव आफ इं-वेस्ट 9000 मी0टन/वर्ष ।

(ग) मुख्य कच्चे मात.-इलेक्ट्रिकल एण्ड इलेक्ट्रॉनिक्स टेस्ट-9000 मी0टन/वर्ष ।

(घ) घरेलू उत्पन्न की मात्रा- 0.3 कि0ली0/दिन ।

(ङ) औद्योगिक उत्पन्न की मात्रा-शून्य ।

(च) प्रयुक्त ईंधन-(1) 25 के0पी0ए0 क्षमता के डी0जी0 रोट हेतु डीजल आवश्यकतानुसार ।

(2) पिट फरनेस-01 हेतु एच0एच0डी0/एल0डी0ओ0 25 ली0/दिन ।

उपर्युक्त विषय दस्तु में किसी भी प्रकार से परिवर्तन करने पर पुनः अनापत्ति प्रमाण पत्र प्राप्त करना आवश्यक होगा।

2. उद्योग में उत्पादन प्रक्रिया तब तक प्रारम्भ नहीं किया जायेगा जब तक कि वह राज्य बोर्ड से जल एवं वायु अधिनियमों के अन्तर्गत सहमति प्राप्त नहीं कर लिया जायेगा। जल एवं वायु सहमति प्राप्त करने हेतु इमगई में उत्पादन प्रारम्भ करने की तिथि से कम से कम 02 माह पहले निर्धारित सहमति आवेदन पत्रों को उत्पादन पूर्व प्रथम आवेदन का उल्लेख करते हुए इस कार्यालय में अवश्य जमा कर दिया जायेगा।

*[Signature]*  
True Copy

**UTTAR PRADESH POLLUTION CONTROL BOARD**

TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow-226010

Ref. No : 12651/UPPCB/Circle1(UPPCBHO)/HWM/HAPUR/2020 Dated: 11/09/2020

To,

M/s BRP INFOTECH PVT LTD.

PLOT NO. F-381 INDUSTRIAL AREA, M.G. ROAD HAPUR, HAPUR, HAPUR, 245101

Tehsil : Hapur

District : HAPUR

**Sub :-** Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 12651 and 11/09/2020 .
2. Reference of application (No. and date) 9339970 and 25/08/2020 .
3. Mr PANKAJ SINGH of M/s BRP INFOTECH PVT LTD. is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at within premises .

**Details of Authorisation**

S No.	Category of Hazardous Waste as per the Schedules I, II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	Schedule-I, Cat. 31.1 Process residue and wastes	Through TSDF	1 Ton/Annum

1. The authorization shall be valid for a period of 10/09/2025 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

**A General Conditions of Authorization -**

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility .

8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .

## **B Specific Conditions of Authorization**

- 1- The unit will submit the proof of depositing the requisite processing fees of application in a month otherwise this authorization will stand automatically cancelled.
- 2- The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers/bags shall be provided with a general label as given in Form 8. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.
- 3- The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.
- 4- It is brought to your notice that as per the order dated 14.11.2003 passed by the Hon'ble Supreme Court in W.P. (c) 657 of 1995, no industry covered under Hazardous Waste (Management and Handling) Rules, 1989 (as amended) shall be allowed to operate without valid authorisation. It is also provided in the same order that industries which are not complying with the conditions shall not be allowed to operate. Hence in case you fail to apply for authorisation before its expiry or fails to comply with conditions of the earlier authorisation issued to you, closure order shall be issued against your industry without any further notice.
- 5- The applicant must file returns on prescribed Form 4 along with a compliance report of this letter. You should also maintain records on Form-3 and present it to Board's inspecting officials.
- 6- In case of occurrence of an accident, complete details on Form-11 must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.
- 7- It is also the mandatory duty of the occupier of industry as well as operator of a facility to develop suitable waste treatment and disposal facility and the design of the facility must be approved by the Board. Details along with the project report must be sent in this regard within fifteen days of receipt of this letter, otherwise the industry shall become member of a common TSDF and the industry shall start sending the Hazardous waste already stored along with the Hazardous waste generated at present at this TSDF. The proof of valid membership of TSDF along with proof of disposal of hazardous waste to TSDF shall be sent to U.P. Pollution Control Board within three months.

- 8- The authorised person shall not receive, collect, or store any hazardous waste from any unauthorised occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorisation of the Board.
- 9- In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers of hazardous chemicals such as flammable, corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.
- 10- Proposal regarding waste minimization and reuse of wastes must be sent. Details of any recovery/ reuse system must be sent within two months.
- 11- It is within the powers and functions of the U.P. Pollution Control Board to suspend/ cancel the authorization issued under the Rule- 6(2) of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
- 12- The stored waste shall not be taken out of the storage area except with the written permission of the State Pollution Control Board in this regard.
- 13- You are directed to display online data outside the main factory gate with regards to quantity and nature of hazardous chemicals being handled in the plant including waste water and air emissions and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within fifteen days of receipt of this letter.
- 14- It is the mandatory duty of the authorised person to comply with the guideline for transportation of hazardous waste in accordance with Rule 18 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Guidelines in this regard have been issued by Central Pollution Control Board from time to time.
- 15- You are directed to provide the complete details regarding the quantity of hazardous waste stored in the factory premises within a month.
- 16- You are directed to provide all hazardous waste generated in the factory to any TSDF operating in the state for the treatment and disposal and send the compliance report to the U.P. Pollution Control Board at the earliest.
- 17- Status report of hazardous waste stored in premises available storage capacity and future action plan for permanent safe disposal of hazardous waste shall be submitted within one month.
- 18- Ground water monitoring report of premises shall be submitted within one month.
- 19- Industry will follow the various provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
- 20- The authorised actual user of hazardous and other wastes shall maintain records of hazardous and other wastes purchased in a passbook issued by the State Pollution Control Board along with the authorisation.

( Authorized Signatory )

VIVEK  
ROY

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by VIVEK ROY  
Date: 2020.09.15  
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**UTTAR PRADESH POLLUTION CONTROL BOARD**

Copy to: To the Regional Officer, U.P.Pollution Control Board, Ghaziabad for information and necessary action .

VIVEK  
ROY

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by VIVEK ROY  
Date:  
2020.09.15  
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**CEO/EE, I/C Circle**



## UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831 Fax:0522-2720764 Email: info@uppcb.com Website: www.uppcb.com

Ref. No : 20227/UPPCB/Circle1(UPPCBHO)/HWM/HAPUR/2023

Dated :24/04/2023

To,

M/s B.R.P. INFOTECH PVT. LTD.

PLOT NO. F-394, PHASE-1, INDUSTRIAL AREA, M.G. ROAD, HAPUR, 245101.

Tehsil :Hapur

District :HAPUR

**Sub :-** Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 20227 and 24/04/2023 .
2. Reference of application (No. and date) 20591018 and 14/04/2023 .
3. Mr BINAY KUMAR SINGH of M/s B.R.P. INFOTECH PVT. LTD. is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at PLOT NO. F-394, PHASE-1, IND. AREA, M.G. ROAD HAPUR .

### Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	Schedule I, Cat. 31.1 Process residue and wastes	Through TSDF	0.28 Ton/Annum
2	Schedule I, Cat. 31.1 Process residue and wastes (CRT Residue)	Through TSDF	2.24 Ton/Annum

1. The authorization shall be valid for a period of 23/04/2028 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

### A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .

5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .
15. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

## **B Specific Conditions of Authorization**

- 1- The unit will submit the proof of depositing the requisite processing fees of application in a month otherwise this authorization will stand automatically cancelled.
- 2- The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers/bags shall be provided with a general label as given in Form 8. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.
- 3- The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.
- 4- It is brought to your notice that as per the order dated 14.11.2003 passed by the Hon'ble Supreme Court in W.P. (c) 657 of 1995, no industry covered under Hazardous Waste (Management and Handling) Rules, 1989 (as amended) shall be allowed to operate without valid authorisation. It is also provided in the same order that industries which are not complying with the conditions shall not be allowed to operate. Hence in case you fail to apply for authorisation before its expiry or fails to comply with conditions of the earlier authorisation issued to you, closure order shall be issued against your industry without any further notice.
- 5- The applicant must file returns on prescribed Form 4 along with a compliance report of this letter. You should also maintain records on Form-3 and present it to Board's inspecting officials.
- 6- In case of occurrence of an accident, complete details on Form-11 must be sent to U.P. Pollution

Control Board at the earliest along with details of mitigative and remedial measures taken.

7- It is also the mandatory duty of the occupier of industry as well as operator of a facility to develop suitable waste treatment and disposal facility and the design of the facility must be approved by the Board. Details along with the project report must be sent in this regard within fifteen days of receipt of this letter, otherwise the industry shall become member of a common TSDF and the industry shall start sending the Hazardous waste already stored along with the Hazardous waste generated at present at this TSDF. The proof of valid membership of TSDF along with proof of disposal of hazardous waste to TSDF shall be sent to U.P. Pollution Control Board within three months.

8- The authorised person shall not receive, collect, or store any hazardous waste from any unauthorised occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorisation of the Board.

9- In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers of hazardous chemicals such as flammable, corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.

10- Proposal regarding waste minimization and reuse of wastes must be sent. Details of any recovery/ reuse system must be sent within two months.

11- It is within the powers and functions of the U.P. Pollution Control Board to suspend/ cancel the authorization issued under the Rule- 6(2) of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

12- The stored waste shall not be taken out of the storage area except with the written permission of the State Pollution Control Board in this regard.

13- You are directed to display online data outside the main factory gate with regards to quantity and nature of hazardous chemicals being handled in the plant including waste water and air emissions and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within fifteen days of receipt of this letter.

14- It is the mandatory duty of the authorized person to comply with the guideline for transportation of hazardous waste in accordance with Rule 18 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Guidelines in this regard have been issued by Central Pollution Control Board from time to time.

15- You are directed to provide the complete details regarding the quantity of hazardous waste stored in the factory premises within a month.

16- You are directed to provide all hazardous waste generated in the factory to any TSDF operating in the state for the treatment and disposal and send the compliance report to the U.P. Pollution Control Board at the earliest.

17- Status report of hazardous waste stored in premises available storage capacity and future action plan for permanent safe disposal of hazardous waste shall be submitted within one month.

18- Ground water monitoring report of premises shall be submitted within one month.

19- Industry will follow the various provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

VIVEK  
ROY

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by VIVEK ROY  
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( Authorized Signatory )

UTTAR PRADESH POLLUTION CONTROL BOARD

Copy to: To the Regional Officer, U.P.Pollution Control Board, Ghaziabad for information and necessary action . .

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by VIVEK ROY  
ROY Date:  
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CEO/EE, I/C Circle\_\_\_\_\_

*Handwritten mark*

*True Copy*

Annexure 186 R-4

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**Uttar Pradesh Pollution Control Board**

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

194372/UPPCB/Circle1(UPPCBHO)/CTO/both/HAPUR/2023

Date: 11/12/2023

To,

M/s

**BRP INFOTECH PVT LTD**

**PLOT NO. F-381, MASURI GULAWATI ROAD, I/A,  
HAPUR,HAPUR,**

Application Id-  
23095318

**Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981**

CCA is hereby granted to **BRP INFOTECH PVT LTD** located at **PLOT NO. F-381, MASURI GULAWATI ROAD, I/A, HAPUR,HAPUR,** subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA BRP INFOTECH PVT LTD granted for the period from **01/01/2024 to 31/12/2028** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	E Waste Recycling	500	Metric Tonnes/Month

2. **Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-**

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	1.6 KLD	Septic Tank	

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

**Industrial Effluent Quality Standard**

S.No.	Parameter	Standard
-------	-----------	----------

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

PRADEEP  
SHARMA

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(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
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### 3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

#### Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	DG Set	Dual Fuel	1	Sulphur Dioxide	As per norms
2	Pit Furnace	LSHS	1	Sulphur Dioxide	30 meter from ground level

#### Emission Quality Standards

S No.	Stack no	Parameters	Standards
1	1	Sulphur Dioxide	As per norms
2	1	Sulphur Dioxide	As per norms

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

### 4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of

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this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

#### **General Conditions:-**

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

#### **Specific Conditions:-**

- 1- This consent is only valid for the discharge of the domestic effluent and water will not be used in any industrial process and discharge of industrial effluent is not permitted under any circumstances.
- 2- In the industry, flow meter to be installed in all water abstraction points and usage of fresh water to be minimized. Unit must strictly maintain zero liquid discharge of effluent outside premises into drain/river/water body and on land.
- 3- The industry will have to ensure permission from the CGWA/UPGWD for ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.

- 4- The industry shall submit the point wise compliance report of the conditions imposed in the CTO issued to the unit for the year 2028 and the audited balance sheet for the current year within two months otherwise this CTO may be revoked.
- 5-If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
- 6- The industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.
- 7- This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process/fuel/Plant machinery failing which consent would be deemed void.
- 8-The industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
- 9-The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986 and the various orders issued by the MOEF&CC,CPCB and SPCB in time to time .
- 10- Industry shall comply with various Waste Management Rules as notified by MoEF&CC i.e. Plastic Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary movement) Rules, 2016, E-waste (Management)Rules, 2016, and Battery (Management and handling) Rules 2001.
- 11-MSW waste should be suitable segregated. A separate and isolated MSW collection centre should be provided.
- 12-Industry shall comply Solid waste rule 2016 as amended.
- 13-Industry shall submit monitoring reports of all stacks and ambient air quality from a certified /approved laboratory under E.P. Act 1986.
- 14-The unit shall submit the details of fees deposited during last three years within a month.
- 15-The unit shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section-21/22 of air Act 1981 (as amended respectively).
- 16-The use of Pet coke and Furnace oil as a fuel is restricted in compliance of the Hon'ble Supreme court order.
- 17-The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability.
- 18- Unit shall establish Miyawaki forest as per the GO no. 1011/81-7-2021-09(rit)/2016 dated 13.10.2021 of Deptt. of Environment, forest and climate change and BG of Rs. 50,000/- be deposited within a months time along with the proposal for proposed plantation.
- 19- Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 53 and 62 and other direction issued time to time regarding use of cleaner fuel.
- 20- Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 55 regarding DG sets.
- 21- Unit shall operate and maintain/upgrade the air pollution control device in such manner that emission should be as per norms prescribed by CAQM.
- 22- For operation of DG sets during GRAP period unit shall comply with CAQM direction no. 55 and 68.
- 23- Unit shall submit latest stack monitoring report from NABL approved laboratory within one month.
- 24- In any circumstances production capacity will not be enhanced without prior permission (CTE) from State Pollution Control Board.
- 25- Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 73.

26- Minimum 33% of the land on which unit is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H- 16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL[http://www.uppcb.com/pdf/Green-Belt-Guidle\\_160218.pdf](http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf).

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Copy to:

Regional Officer, U.P. Pollution Control Board Ghaziabad.

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**मिशन LIFE - पर्यावरण के लिए जीवन शैली**  
(Lifestyle For Environment)  
**जनसहभागिता का सन्देश**



- स्वच्छता - देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान मुनिश्चित करें
- संकल्प लें - एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई - वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइकिलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाङ्कीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 विलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है।

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Anexure R-5

31



**UTTAR PRADESH POLLUTION CONTROL BOARD**

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

Validity Period :11/12/2023 To 10/12/2028

Ref No. - 194336/UPPCB/Circle1(UPPCBHO)/CTE/HAPUR/2023

Dated:- 20/12/2023

To ,

Shri BINAY KUMAR SINGH  
M/s BRP INFOTECH PVTLTD  
PLOT NO. F-381, MASURI GULAWATI ROAD, I/A, HAPUR,HAPUR,  
HAPUR

**Sub :** Consent to Establish for New Unit/Expansion/Diversification under the provisions of Water (Prevention and control of pollution) Act, 1974 as amended and Air (Prevention and control of Pollution) Act, 1981 as amended.

Please refer to your Application Form No.- 23086444 dated - 06/10/2023. After examining the application with respect to pollution angle, Consent to Establish (CTE) is granted subject to the compliance of following conditions :

1. Consent to Establish is being issued for following specific details :

A- Site along with geo-coordinates :

B- Main Raw Material :

Main Raw Material Details		
Name of Raw Material	Raw Material Unit Name	Raw Material Quantity
E WASTE(ELECTRICAL AND ELECTRONIC)	Metric Tonnes/Year	

C- Product with capacity :

Product Detail	
Name of Product	Product Quantity
E-WASTE RECYCLING (DRY AND WET PROCESS) 6000 MT/ANNUM	500

D- By-Product if any with capacity :

By Product Detail			
Name of By Product	Unit Name	Licence Product Capacity	Install Product Capacity
	Metric Tonnes/Day		

2. Water Requirement (in KLD) and its Source :

Source of Water Details		
Source Type	Name of Source	Quantity (KL/D)
Ground Water (within premises)	DOMESTIC	2.0

3. Quantity of effluent (In KLD) :

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Effluent Details	
Source Consumption	Quantity (KL/D)
Domestic	2.0

4. Fuel used in the equipment/machinery Name and Quantity (per day) :

Fuel Consumption Details		
Fuel	Consumption(tpd/kld)	Use

5. For any change in above mentioned parameters, it will be mandatory to obtain Consent to Establish again. No further expansion or modification in the plant shall be carried out without prior approval of U.P. Pollution Control Board.
- For any change in above mentioned parameters, it will be mandatory to obtain Consent to Establish again. No further expansion or modification in the plant shall be carried out without prior approval of U.P. Pollution Control Board.
2. You are directed to furnish the progress of Establishment of plant and machinery, green belt, Effluent Treatment Plant and Air pollution control devices, by 10th day of completion of subsequent quarter in the Board.
3. Copy of the work order/purchase order, regarding instruction and supply of proposed Effluent Treatment Plant/Sewerage Treatment Plant /Air Pollution control System shall be submitted by the industry till 10/12/2028 to the Board.
4. Industry will not start its operation, unless CTO is obtained under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and control of Pollution) Act, 1981 from the Board.
5. It is mandatory to submit Air and Water consent Application, complete in all respect, four months before start of operation, to the U.P. Pollution Control Board.
6. Legal action under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 may be initiated against the industry With out any prior information, in case of non compliance of above conditions.

**Specific Conditions:**

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1. Project shall not install any borewell without prior NOC from UPGWD as per proposal project shall use water from municipal supply. If borewell required then project shall obtain prior NOC and provide the NOC of UPGWD for extracting ground water to Board.
2. Project shall comply the provisions of Environment (Protection) Act 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended.
3. Project shall develop proper green belt and rain water harvesting system as per Authority guidelines. For green belt at least 8 feet height plants should be planted which shall be properly protected as proper irrigation and manuring arrangements shall be made. For the development of the green belt the guidelines issued vide Board office order no. H10405/220/2018/02 Dt. 16-02-2018 shall be complied.
4. Project shall comply the order passed by Hon'ble NGT time to time.
5. Project shall install acoustic enclosures on proposed/existing DG Sets with adequate stack height as per CPCB norms.
6. Project shall use clean fuel as per CAQM direction no. 65.
7. Project shall not start gaseous emission & sewage generation without prior consent of the board.
8. This CTE is valid for the Establishment of E- Waste recycling unit 500 MT/Month only as mentioned above. In case of any change in production capacity, process, raw materials use etc. the unit will have to intimate the Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. State Pollution Control Board.
9. The project shall comply with various Waste Management Rules as notified by MoEF&CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary) Rules, 2016, E-waste (Management) Rules, 2022, Construction and Demolition Waste Management Rules, 2016.
10. Project shall not use ground water in construction activities. Only CSTP/STP treated water shall be used.
11. Project shall be developed/ constructed as per approved map from competent authority and submit approved plan to Board.
12. Project shall submit first compliance report with respect to conditions imposed within 30 days of issue of this permission.
13. Project shall ensure carbon offsetting as per Government Order (Environment Department) issued vide letter no. H17259/ 183/55- 2-2018/09(writ)/ 2016 dated 15.03.2018.
14. Separate power connection with energy meter shall be provided for the Pollution Control Equipment's and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.
15. The applicant shall furnish to the visiting officer and / or the Board any information regarding the construction, installation or operation of the effluent treatment system / air pollution control equipment / secured storage area of Hazardous Waste and such other particulars as may be pertinent for preventing and control of pollution.
16. Unit shall comply with CPCB guidelines regarding E waste recycling .
17. Project shall submit Bank Guarantee of Rs. 1,00,000/- valid up to 2 years from the date of issue in compliance of above conditions.

Please note that consent to Establish will be revoked, in case of, non compliance of any of the above mentioned conditions. Board reserves its right for amendment or cancellation of any of the conditions specified above. Industry is directed to submit its first compliance report regarding above mentioned specific and general conditions till 20/01/2024 in this office. Ensure to submit the regular compliance report otherwise this Consent to Establish will be revoked.

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Dated:- 20/12/2023

Copy To -

Regional Officer, UPPCB, Ghaziabad.

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**मिशन LIFE - पर्यावरण के लिए जीवन शैली**  
(Lifestyle For Environment)  
जनसहभागिता का सन्देश



- स्वच्छता - देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें - एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई - वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइकलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - मोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाङ्कीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयाम अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 विलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |

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## Uttar Pradesh Pollution Control Board

Building, No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

Category : RED

Application Id : 28213306

221610/UPPCB/Circle1(UPPCBHO)/CTO/both/HAPUR/2024

Date: 25/09/2024

To,

M/s

**B.R.P. INFOTECH PVT. LTD.**

**PLOT NO. F-394, PHASE-1, INDUSTRIAL AREA, M.G. ROAD, HAPUR, 245101.**

**Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981**

CCA is hereby granted to **B.R.P. INFOTECH PVT. LTD.** located at **PLOT NO. F-394, PHASE-1, INDUSTRIAL AREA, M.G. ROAD, HAPUR, 245101..** subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **B.R.P. INFOTECH PVT. LTD.** granted for the period from **01/01/2025 to 31/12/2029** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Recycling and Dismantling of E Waste	9000	Metric Tonnes/Year

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	0.6 KLD	Septic Tank	

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

### Industrial Effluent Quality Standard

S.No.	Parameter	Standard
-------	-----------	----------

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be

dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
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### 3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

#### Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	01 No. Pit Furnace	LPG/LSHS	1	Oxides of Nitrogen	30 meter from ground level
2	25 KVA DG Set	Dual Fuel	2	Sulphur Dioxide	2.5 meter from roof level

#### Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	1	Oxides of Nitrogen	As per notified under EP Act, 1986
2	2	Sulphur Dioxide	As per notified under EP Act, 1986

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

### 4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

**General Conditions:-**

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

**Specific Conditions:-**

- 1- This consent is only valid for the discharge of the domestic effluent and water will not be used in any industrial process and discharge of industrial effluent is not permitted under any circumstances.
- 2- In the industry, flow meter to be installed in all water abstraction points and usage of fresh water to be minimized. Unit must strictly maintain zero liquid discharge of effluent outside premises into

drain/river/water body and on land.

- 3- The industry will have to ensure permission from the CGWA/UPGWD for ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
- 4- The industry shall submit the point wise compliance report of the conditions imposed in the CTO issued to the unit for the year 2029 and the audited balance sheet for the current year within two months otherwise this CTO may be revoked.
- 5- If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
- 6- The industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.
- 7- This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process/fuel/Plant machinery failing which consent would be deemed void.
- 8- The industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
- 9- The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986 and the various orders issued by the MOEF&CC, CPCB and SPCB in time to time .
- 10- Industry shall comply with various Waste Management Rules as notified by MoEF&CC i.e. Plastic Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary movement) Rules, 2016, E-waste (Management)Rules, 2016, and Battery (Management and handling) Rules 2001.
- 11- MSW waste should be suitable segregated. A separate and isolated MSW collection center should be provided.
- 12- Industry shall comply Solid waste rule 2016 as amended.
- 13- Industry shall submit monitoring reports of all stacks and ambient air quality from a certified /approved laboratory under E.P. Act 1986.
- 14- The unit shall submit the details of fees deposited during last three years within a month.
- 15- The unit shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section-21/22 of air Act 1981 (as amended respectively).
- 16- The use of Pet coke and Furnace oil as a fuel is restricted in compliance of the Hon'ble Supreme court order.
- 17- The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability.
- 18- Unit shall establish Miyawaki forest as per the GO no. 1011/81-7-2021-09(rit)/2016 dated 13.10.2021 of Deptt. of Environment, forest and climate change and BG of Rs. 50,000/- be deposited within a months time along with the proposal for proposed plantation.
- 19- Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 53 and 62 and other direction issued time to time regarding use of cleaner fuel.
- 20- Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 55 regarding DG sets.
- 21- Unit shall operate and maintain/upgrade the air pollution control device in such manner that emission should be as per norms prescribed by CAQM.
- 22- For operation of DG sets during GRAP period unit shall comply with CAQM direction no. 55 and 68.
- 23- Unit shall submit latest stack monitoring report from NABL approved laboratory within one month.
- 24- In any circumstances production capacity will not be enhanced without prior permission (CTE) from

State Pollution Control Board.

25- Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 73.

26- DG Set will be allowed in a hybrid/dual fuel mode (with 70% gas-based fuels and 30% Diesel) or with Retrofitted Emission Controlled Devices (RECD) as per direction No. 76 issued by CAQM.

Copy to:

Regional Officer, U.P. Pollution Control Board, Ghaziabad.

Vivek  
Roy

Digitally signed by Vivek Roy CEO  
Date: 2024.09.25 C-1.  
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Vivek  
Roy

Digitally signed by Vivek Roy CEO  
Date: 2024.09.25 C-1.  
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**मिशन LIFE - पर्यावरण के लिए जीवन शैली**  
(Lifestyle For Environment )  
**जनसहभागिता का सन्देश**



- स्वच्छता - देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान मुनिश्चित करें
- संकल्प लें - एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के वजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त वचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई - वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइक्लिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाङ्कीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की वचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है।

*S*  
*True Copy*

**VAKALATNAMA**  
**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,**  
**PRINCIPAL BENCH AT NEW DELHI**  
**ORIGINAL APPLICATION No: 88 of 2025**

**IN THE MATTER OF:**

Devidas Khatri

...Applicant

Versus

Union Of India and Others

...Respondents

KNOW ALL to whom these presents shall come that I, Binay Kumar Singh, the Director of Respondent Nos.9 and 11 - M/s B.R.P. Infotech Private Limited herein, do hereby appoint:

**MR. A. RADHAKRISHNAN AND MR. SUJEET RANJAN, ADVOCATES,**

**504, Block-D, Addl. Building Complex, Supreme Court of India, New Delhi-110001**

(hereinafter, called the Advocates) to be my Advocates in the above noted case and authorize them:

To act, appear and plead in the above-noted case in this Court/Tribunal or in any other Court/Tribunal in which the same may be tried or heard and also in the appellate Court including High Court subject to payment of fees separately for each Court by me.

To sign, file verify and present pleadings, appeals, cross objections or petitions for execution review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages.

To file and take back documents to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings.

To deposit, draw and receive money, cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.

To appoint and instruct any other Legal Practitioner, authorizing them to exercise the power and authority hereby conferred upon the Advocates whenever they may think it to do so and to sign the Power of Attorney on my behalf.

And I the undersigned do hereby agree to ratify and confirm all acts done by the Advocates or their substitute in the matter as my own acts, as if done by me to all intents and purposes.

And I undersigned do hereby agree not to hold the Advocates or their substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court/Tribunal shall be of the Advocates which they shall receive and retain themselves.

IN WITNESS WHEREOF I do hereunto set my hands to these presents the contents of which have been understood by me on this 05<sup>th</sup> day of May, 2025.

Accepted subject to the terms of fees. 22 MAY 2025

**For BRP Infoitech Pvt. Ltd.**

Binay Kumar Singh  
(Client)

Director

Mr. A. Radhakrishnan, Advocate

Mr. Sujeet Ranjan, Advocate

aradhaki@gmail.com Ms. 626/1995  
Ph: +91-9310925179

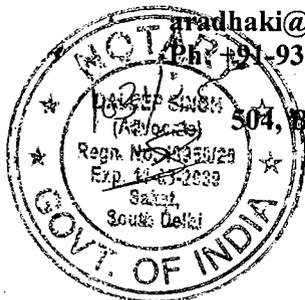
sujeetranjanadvocate@gmail.com  
Ph: +91-9971695298

504, Block-D, Addl. Building Complex, Supreme Court of India, New Delhi-110001

**ATTESTED**

**NOTARY PUBLIC**

22 MAY 2025





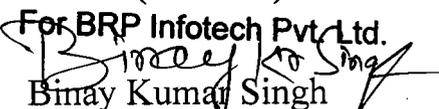
**BRP INFOTECH**  
PRIVATE LIMITED

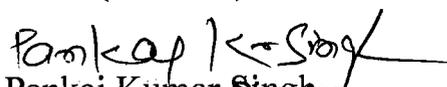
42  
**BRP<sup>183</sup> Infotech Pvt. Ltd.**

(AN ISO 9001: 2015, CERTIFIED Co.) (AN ISO 140001: 2015 CERTIFIED Co.)

**Board Resolution Authorizing Mr. Binay Kumar Singh to appear/represent the Company - M/s B.R.P. Infotech Private Limited before any court of Law/ Tribunal**

This Board Resolution has been passed on 22.05.2025 by M/s B.R.P. Infotech Private Limited at Plot No. 535, Basement, F.I.E. Patparganj, East Delhi, New Delhi - 110092 authorizing Mr. Binay Kumar Singh, S/o Yogendra Singh, Age about 52 Years, R/o Sai Chhaya Homes, D-20, Flat No.104, Kaushambi, Angel Mega Mall, Kaushambi, I.E. Sahibabad, Ghaziabad, Uttar Pradesh – 201010 to appear/represent on behalf M/s B.R.P. Infotech Private Limited before any court of Law/ Tribunal.

(Director)  
For BRP Infotech Pvt. Ltd.  
  
Binay Kumar Singh  
Director

For BRP (Infotech) Pvt. Ltd.  
  
Pankaj Kumar Singh  
Director

**Regd. Office :** Plot No: 535, Basement F.I.E., Patparganj Industrial Area, East Delhi-110092

**Recycling Plant 1 :** Plot No: F-213, UPSIDC Industrial Area, Phase-1, M.G Road, Distt. Hapur - 245101, Uttar Pradesh India.

**Recycling Plant 2 :** Plot No: F-394, UPSIDC Industrial Area, Phase-1, M.G Road, Distt. Hapur - 245101, Uttar Pradesh India.

**Recycling Plant 3 :** Plot No: F-381, UPSIDC Industrial Area, Phase-1, M.G Road, Distt. Hapur - 245101, Uttar Pradesh India.

**Tollfree :** 18002587587, **Ph. :** 011-42420976, **E-mail :** info@brpinfotech.in, **Web. :** www.brpinfotech.in

**CIN : U72900DL2012PTC235757**



SITUS JUSTITIA LAW ASSOCIATES &lt;situsjustitialawassociates@gmail.com&gt;

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**Advance Service : Reply Affidavit on behalf of Respondent Nos.9 and 11 :  
DEVIDAS KHATRI VS. UNION OF INDIA AND OTHERS : O.A. No. 88 of 2025 : NGT,  
Principal Bench at New Delhi**

1 message

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SITUS JUSTITIA LAW ASSOCIATES <situsjustitialawassociates@gmail.com>

Mon, May 26, 2025 at 6:23  
PM

To: adv anoop agarwal &lt;adv.anoop10@gmail.com&gt;

Cc: Arunachalam Radhakrishnan &lt;aradhaki@gmail.com&gt;, sujeetranjanadvocate@gmail.com, "info@brpinfotech.in" &lt;info@brpinfotech.in&gt;

Dear Sir/Madam,

Please find attached herewith the copy of Reply Affidavit being filed on behalf of the Respondent Nos.9 and 11 in the matter of "**DEVIDAS KHATRI VS. UNION OF INDIA AND OTHERS**" being O.A. No. 88 of 2025 before the National Green Tribunal, Principal Bench at New Delhi.

--

*Regards,*

*Situs Justitia Law Associates  
Chamber No.504, Block - D, 5th Floor,  
Additional Building Complex,  
Supreme Court of India, New Delhi - 110 001  
email : [situsjustitialawassociates@gmail.com](mailto:situsjustitialawassociates@gmail.com)  
Ph: +91-93109 25179, +91-99716 95298*



**Reply Affidavit on behalf of Respondent No. 9 and 11\_Final.pdf**  
2447K